

**GOVERNMENT OF INDIA
MINISTRY OF PLANNING**

**LOK SABHA
UNSTARRED QUESTION NO. 4372
TO BE ANSWERED ON 14.12.2016**

AP RE-ORGANISATION ACT

4372. SHRI Y.S.AVINASH REDDY:

Will the Minister of PLANNING be pleased to state:

(a) whether the Government of Andhra Pradesh has requested the central Government to make a legislation for the special package; and

(b) if so, the details thereof and the steps taken so far in this regard?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINISTRY OF PLANNING
AND MINISTER OF STATE FOR MINISTRY OF URBAN DEVELOPMENT AND
MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION**

(RAO INDERJIT SINGH)

(a) and (b): The Ministry of Finance, Government of India has announced a Special Package to Andhra Pradesh on 8th September, 2016 keeping in view the commitments made in the Andhra Pradesh Reorganisation Act, 2014. In the Special Package, it is clearly indicated by Ministry of Finance that the Government of India has already legislated for fiscal incentives of enhanced investment allowance and accelerated depreciation. They will come into effect once notified, after the State of Andhra Pradesh identifies the eligible backward areas. The Central Government has made some commitments to the State of Andhra Pradesh in the Andhra Pradesh Reorganisation Act, 2014 and Fourteenth Finance Commission like Special financial support for creation of essential facilities in the new Capital City of the State, Development of backward districts of the State, Polavaram Irrigation project, Education and other Institutions, Airports and Resource Gap. The Government of India has effectively addressed all commitments made to the State of Andhra Pradesh under the Andhra Pradesh Reorganisation Act, 2014 and the Fourteenth Finance Commission.
